

Officers on 1st July. One of the kidnapped officers is Shri Siva Kishore Tiwari belonging to 1970 batch of I. A. S. He has seniority of 21 years. Four senior officers including 3 senior engineers belonging to O. N. G. C. were also kidnapped. Two months have passed but the Government has not taken any initiative to get these 8 senior Administrative Officers released from the custody of the ULFA militants. Today the 27th has been fixed as dead-line by the militants and they have threatened to kill those officers daily one by one from tomorrow. But the Government of India has not taken any initiative in this regard.

Sir, the Government must give statement in this House detailing the steps taken by it to save their lives and to get them released from the custody of Militant and the present position of those officers. I urge upon the Government to tell this House as well as to the whole country whether the ULFA militants have killed any of them or all of them are safe and sound in their custody

[English]

SHRI K. V. THIANGKABAIU (Dharmapuri): "Vazhaga Vaiyagan" and "Vazhaga Valamudan" are the two fake finance companies which are operating. They have duped the innocent public of Salem, Dharmapuri and surrounding districts in Tamil Nadu to the tune of Rs. 150 crores. The duping operation is actually on with the connivance of Central and State Governments officials, particularly in Salem district. This kind of fake organisations come up now and then but no action has been taken by the Central Government so far. In this particular case I request the Finance

Minister as well as the Home Minister to intervene immediately and get back the money of the subscribers particularly in Salem and Dharmapuri districts. More than 10,000 depositors are involved and they are on the streets. So far nobody has been arrested and the people have been deprived of their hard earned money. So I request you, Sir, to advise the Finance Minister as well as Home Minister to take proper steps against the culprits and get back the money of the poor depositors

SHRI MANORANJAN BHAKTA (Andaman-Nicobar): Since November 1, 1985 the Central Administrative Tribunal, Calcutta Bench with two benches started functioning. In its jurisdiction the service disputes of the Central Government and Railway employees of West Bengal, employees of Sikkim Government and Andaman and Nicobar Administration are adjudicated

Apart from the pending cases transferred from the Calcutta High Court about 1200 new cases are being adjudicated annually by this Tribunal. At present the number of pending cases in the CAT, Calcutta as on 30-6-1991 is 3990. In view of burden of arrear cases the necessity for establishing a third bench of CAT at Calcutta was felt long time back. In the meeting of Vice-Chairman of the Central Administrative Tribunal, held at New Delhi during 21st and 22nd September, 1990 in Agenda No. 10, the establishment of the third Bench of CAT at Calcutta was resolved. However, the same has not yet been implemented

At present, there is only one regular Bench at CAT, Calcutta and since 10 July, 1991 the second Bench is being

run by a single Administrative Member. It is learnt that the Chairman, Central Administrative Tribunal, New Delhi, has recommended for filling up the vacancy of Judicial Member at CAT, Calcutta and for implementation of the constitution of the third Bench at Calcutta but the same is pending for approval of the concerned Ministry.

In the absence of adequate regular benches of the Central Administrative Tribunal at Calcutta the litigants are suffering immensely and there has accumulated a huge arrears cases pending adjudication before the CAT, Calcutta and the same is frustrating the objects of the establishment of Central Administrative Tribunals *(Interruptions)* I would like to draw the attention of the Govts to take immediate steps otherwise the very proposal of establishing CAT would be defeated.

MR SPEAKER You have read it so nicely.

SHRI SUDHIR GIRI (Contai) The Forest Research Institute authorities at Dehradun have expressed a desire to shift the two Institutes, namely, Forest Soil-cum-Vegetation Survey and Eucalyptus Research Centre and Environmental Research Station from West Bengal I urge upon the Government not to resort to shifting the Institutes. The Institutes were established in 1975 for the purpose of research and experimental works under the control of the Forest Research Institute at Dehradun. The Institutes have been serving very useful purposes since their inception by conducting soil vegetation survey and preparing important maps of the Darjeeling Forest Division, East Midnapore

Forest Division, the Birbhum Forest Division and South and East Forest Divisions of Sikkim. The research oriented works have got appreciation and applause from the experts and specialists in India. The Institute at Midnapore has been also of immense help to the pupils, teachers and research scholars of the Vidyasagar University who are engaged in researches and other works relating to Botany, forestry and the Afforestation measures of Laterite Zones of West Bengal. The Government of West Bengal have donated 5 acres of land to the Institute for construction of the building of its own. But the Forest Research Institute Authorities at Dehradun have through their letter No 16/375/82 Stamped-I dt. 8-4-81 expressed their desire to shift the two Institutes from West Bengal. I would, therefore, urge upon the Government to take suitable steps to invigorate activities of the two Institutes rather than shifting them from West Bengal.

*[Translation]*

SHRI MANKU RAM SODI (Bastar) Mr. Speaker, Sir, the Naxalites have killed 8 police-men in Injram village in Konta Block of Bastar district in Madhya Pradesh by laying a mine. This is the third incident in Madhya Pradesh. Recently nine persons were killed in Balaghat. The Naxalites commit crime first in one village and when the police reach there for investigation, they are blown to death by laying the mines. Earlier also, a man was killed in Bhoji village by laying a mine when a police team had gone to the village to investigate a case. When some team is sent to a village for investigations, Madhya Pradesh Government should remain